

approval. The transmitter and the associated equipments have been ordered on M/s. Bharat Electronics Limited, Bangalore. It normally takes about 36 to 42 months to commission a T.V. station from the date of issue of Financial Sanction. The Station is likely to start functioning in 1982-83.

The present scheme is for Black and White transmission. The possibility of introducing colour transmission is being examined separately and its introduction would depend upon the approval of the scheme and availability of resources.

T. V. Station at Ahmedabad

2539. SHRI R. P. GAEKWAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have taken a decision to set up a T.V. Station at Ahmedabad in Gujarat;

(b) if so, when it will be commissioned; and

(c) will it be a coloured T.V. or black and white?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAMDULARI SINHA): (a) Yes, Sir.

(b) and (c). The station is expected to be commissioned during 1983-84. The feasibility of introducing colour transmission is under study. Its implementation will depend on the approval of the scheme and availability of resources.

Demand for Appointment of more Women Magistrates

2540. SHRI BHIKU RAM JAIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the demand raised by several orga-

nisations in the country that more women magistrates should be appointed and there should be women judges to try cases and decide appeals in cases of rape and atrocities on women; and

(b) if so, the reaction of Government thereto and the action proposed thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). The Government are aware of the demand voiced for appointment of more women judges for trial of cases relating to rape and assault on women etc. Under article 234 of the Constitution appointment of Judicial Officers (other than District Judges) are made by the Governor of the State in accordance with the rules framed by him after consultation with State Public Service Commission and the High Court and that under article 233 of the Constitution appointments to the posts of District Judges are made by the Governor of the State in consultation with the High Court. Accordingly the Government of India have requested all the State Governments, Union Territory Administrations and the High Courts to consider the question of appointment of women judges for trial of certain cases e.g. matrimonial suits, cases of rape, assault on women etc.

Proposal to Amend MRTP Act

2541. SHRI INDRAJIT GUPTA:

SHRI GHULAM RAŞOOL
KOCHAK:

SHRI P. K. KODIYAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have a proposal under consideration to amend the MRTP Act, 1969 with a view to providing suitable safeguards and protection to consumers against unfair trade practices; and